

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

Wednesday, the 19th day of July 2023 / 28th Ashadha, 1945

WP(C) NO. 10500 OF 2022(J)

PETITIONERS:

1. ASLAM AHAMMED S.R., AGED 25 YEARS, S/O. SHANAVAS K.S. AHAMMADIYA,
POTHENCODE P.O, THIRUVANANTHAPURAM - 695584.

AND 3 OTHERS

RESPONDENTS:

1. STATE OF KERALA, REPRESENTED BY SECRETARY TO GOVERNMENT, TAXES
DEPARTMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM -695001.

AND 5 OTHERS

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to (i) Direct the 2nd respondent herein to conduct an enquiry and submit the report of the said enquiry before this Hon'ble Court. (ii) to conduct the operation of the FL-1 SHOP-1029 outlet without causing nuisance to the petitioners herein during the pendency of this WritPetition.

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this Court's order dated 07-07-2023 and upon hearing the arguments of M/S.SANTHOSH MATHEW, ARUN THOMAS, VEENA RAVEENDRAN, KARTHIKA MARIA, ANIL SEBASTIAN PULICKEL, ABI BENNY AREECKAL, LEAH RACHEL NINAN & MATHEW NEVIN THOMAS, Advocates for the petitioners, SMT.PARVATHY.K, GOVERNMENT PLEADER for respondent No.2 and of SRI. T.NAVEEN, Standing Counsel for respondent No.4, the court passed the following:-

ORDER

Sri.Jacob E.Simon - learned Government Pleader, submitted that the new Excise Commissioner, Sri. Mahipal Yadav IPS, has taken office and that he has already passed an order directing the shop in question to be either re-located or stopped within a period of one month. This is recorded.

List after a month.

Sd/- DEVAN RAMACHANDRAN JUDGE